

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court - I

Appeal No.ST/700/2009

(Arising out of Order-in-Appeal No.48/2009 (V-I) ST dated 19.3.2009 passed by CCCE
& ST (Appeals), Visakhapatnam)

N.C. Enterprises

..... **Appellant(s)**

Vs.

CCCE & ST, Visakhapatnam - I

..... **Respondent(s)**

Appearance

None for the Appellant.

Shri Moin Anwar, Asst. Commissioner/AR for the Respondent.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 29.10.2018

Date of Decision: 29.10.2018

FINAL ORDER No. A/31383/2018

[Order per: M.V.Ravindran.]

1. When the matter was called, none appeared on behalf of the appellant nor there is any request for adjournment. It appears that the appellant is not interested in pursuing the appeal. Accordingly, appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**